

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)...../2015
(CC No(s). 6784/2015)

(Arising out of impugned final judgment and order dated 01/09/2014
in WP No. 62227/2008 passed by the High Court of Judicature at
Allahabad)

KAILASH JAISWAL

Petitioner(s)

VERSUS

R S OJHA AND ORS.
I.A. 1/2015(with c/delay in refiling SLP)

Respondent(s)

Date : 20/04/2015 This application was called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE C. NAGAPPAN
[IN CHAMBER]

For Petitioner(s)

Mr. Sanjeev Kr. Singh, Adv.
Mr. Siddhartha Chowdhury, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay in refiling the special leave petition is condoned.

(Neeta)
Sr. P.A.

(Tapan Kumar Chakraborty)
Court Master

Signature Not Verified

Digitally signed by
Neeta Sapra
Date: 2015.04.22
13:49:22 IST
Reason: